

FIR No.8/2000
Case No. 70741/16
u/s 420/467/471 IPC
PS Punjabi Bagh
S/v Anand Jain

01.07.2021

Matter taken up through VC.

File taken up on the orders of Hon'ble High Court vide order no.372/RG/DHC dated 28.06.2021.

Present: Ld. APP for the State.

None for accused.

In the interest of justice, put up for purpose fixed on 02.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:01.07.2021

FIR No.243/2021
u/s 379/411 IPC
PS Punjabi Bagh
State vs. Naushad @ Nosi

01.07.2021

This is an application for permission to release the applicant / accused Naushad @ Nosi on personal bond.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, ld. Remand Advocate for the accused /applicant Naushad @ Nosi.

Heard. Perused the reply of IO.

As per reply of IO, accused is having a house in his own name and his financial condition is good. It is also submitted that there is no control over the accused of his family and it is requested that he may not be released on personal bond.

Considering the reply filed by IO, the court is not inclined to release the accused Naushad @ Nosi on personal bond and accordingly, the application in hand is dismissed.

Copy of order be given dasti, as prayed for.


(Manish Jain)

MM-01(West)/THC:Delhi

01.07.2021

FIR No.242/2021
u/s 379/411 IPC
PS Punjabi Bagh
State vs. Naushad @ Nosi

01.07.2021

This is an application for permission to release the applicant / accused Naushad @ Nosi on personal bond.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, ld. Remand Advocate for the accused /applicant Naushad @ Nosi.

Heard. Perused the reply of IO.

As per reply of IO, accused is having a house in his own name and his financial condition is good. It is also submitted that there is no control over the accused of his family and it is requested that he may not be released on personal bond.

Considering the reply filed by IO, the court is not inclined to release the accused Naushad @ Nosi on personal bond and accordingly, the application in hand is dismissed.

Copy of order be given dasti, as prayed for.


(Manish Jain)

MM-01(West)/THC:Delhi

01.07.2021

FIR No.584/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Chandan Kumar

01.07.2021

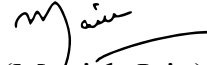
This is an application for release of accused Chandan Kumar on personal bond.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for accused.

Heard. Perused the reply filed on behalf of IO.

Let financial status of accused and his family be verified through IO for 02.07.2021.



(Manish Jain)

MM-01(West)/THC:Delhi

01.07.2021

FIR No.534/2021
u/s 279/337 IPC
PS Punjabi Bagh

01.07.2021

Matter taken up through VC

Present: Ld. APP for the State.

Sh. Vikas, ld. Counsel for accused / applicant Deepak Mandal.

An application for release of vehicle bearing registration no.DL9S TC

0042 moved on behalf of accused / applicant Deepak Mandal.

Reply filed on behalf of IO.

As per reply of IO, accused has not provided the RC of vehicle and his DL.

It is submitted by ld. Counsel that the RC of vehicle is yet to be obtained as vehicle in question is recently purchased by the applicant. It is also submitted by ld. Counsel that applicant will deposit his DL before the IO.

Accordingly, at request, to come up on 03.07.2021.


(Mahish Jain)

MM-01(West)/THC:Delhi:01.07.2021

FIR No.00994/2020
u/s 411 IPC
PS Punjabi Bagh
S/v Ravi @ Valding

01.07.2021

Present: Ld. APP for the State.
Sh. Rahul Verma, Ld. Advocate for accused / applicant Ravi @
Valding.

An application for permission to release the accused / applicant
Ravi @ Valding on personal bond has been filed

Reply has been filed by IO.

Heard. Perused.

Address verification report filed by IO verifying the address
stated in the application to be correct. It has been submitted on behalf of
applicant that he does not have enough finances to secure surety in terms of
bail order passed by this court on 22.06.2021.

In light of the directions issued by the Hon'ble High Court of
Delhi in Ajay Verma Vs. Govt. of NCT of Delhi in WP(C) no.10689/2017,
orders dated 15.12.2017 and 08.03.2018, an accused cannot be left
languishing in jail despite an order of bail in his favour solely on ground of
financial inability.

Considering the facts and circumstances of the present
application, the fact that his address has been verified by the IO / SHO and
that he is from a poor section of society and unable to furnish surety bond, his
application for release on personal bond stands allowed subject to furnishing
personal bond in sum of Rs.25,000/- to the satisfaction of concerned jail
superintendent.

Application disposed of accordingly.

Copy of order be provided electronically to the ld. Advocate for
the accused, as prayed for.


(Manish Jain)

MM-01(West)/THC:Delhi
01.07.2021

FIR No.04379/2021
u/s 379/411 IPC
PS Punjabi Bagh

01.07.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no. **DL8S CQ 7588** on superdari.

Present: Ld. APP for the State.

Applicant Manmeet in person.

It is submitted by applicant that he is the registered owner of the aforesaid vehicle. It is requested that the aforesaid vehicle may be kindly be released to the applicant.


IO has filed his reply wherein he has posed no objection to the release of vehicle.

Accordingly, in view of the submissions made, let vehicle bearing registration no. **DL8S CQ 7588** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi

01.07.2021

FIR No.26/2019
u/s 308/323 IPC
PS Punjabi Bagh
S/v Sanjeev @ Sanju

01.07.2021

Matter taken up through VC.

Fresh charge sheet filed.

It be checked and registered.

Present: Ld. APP for the State.

Accused is stated to be on court bail.

In the interest of justice, put up for consideration on charge sheet on

02.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:01.07.2021

FIR No.684/2019
u/s 363 IPC
PS Punjabi Bagh
S/v Satyam

01.07.2021

Matter taken up through VC.

Fresh charge sheet filed.


It be checked and registered.

Present: Ld. APP for the State.

Accused is stated to be on police bail.

In the interest of justice, put up for consideration on charge sheet on

31.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:01.07.2021

FIR No.218/20
u/s 188/269 IPC & 3 ED Act
PS Punjabi Bagh

01.07.2021


Matter taken up through VC.

Present: Ld. APP for the State.

Accused not present.

Summons to accused received back unserved.

In the interest of justice, let fresh summons be issued to the accused through IO returnable by 05.07.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:01.07.2021

FIR No.241/20
u/s 188/269 IPC & 3 ED Act
PS Punjabi Bagh

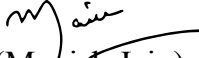
01.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Accused not present despite service.

In the interest of justice, let fresh summons be issued to the accused returnable by 02.07.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:01.07.2021

FIR No.332/20
u/s 188/269/270 IPC
PS Punjabi Bagh


01.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Accused not present despite service.

In the interest of justice, let fresh summons be issued to the accused returnable by 02.07.2021.


(Mahish Jain)

MM-01(West)/THC:Delhi:01.07.2021

FIR No.205/20
u/s 188/269 IPC & 3 ED Act
PS Punjabi Bagh

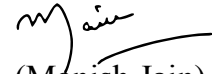
01.07.2021

Matter taken up through VC

Present: Ld. APP for the State.

Accused not present despite service.

In the interest of justice, let fresh summons be issued to the accused returnable by 02.07.2021.



(Manish Jain)

MM-01(West)/THC:Delhi:01.07.2021

FIR No.203/20
u/s 188/269 IPC & 3 ED Act
PS Punjabi Bagh

01.07.2021

Matter taken up through VC

Present: Ld. APP for the State.

Accused not present despite service.

In the interest of justice, let fresh summons be issued to the accused returnable by 03.07.2021.



(Manish Jain)

MM-01(West)/THC:Delhi:01.07.2021